

(a) yes, Sir.

(b) to (d) The Government of National Capital Territory of Delhi had reported that the provisions of Section 81 of Delhi Land Reforms Act, 1954 are not applicable on the land allotted under the 20 point programme and as such no notice is issued.

Policy to remove / check illegal encroachments in Delhi

887. MISS FRIDA TOPNO: Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

(a) whether Government have evolved any policy to remove / check illegal encroachments in Delhi;

(b) if so, the details thereof;

(c) the number of complaints received by Government in this regard;

(d) whether Government have received the complaints of Budhela Welfare Association (Regd.), New Delhi regarding public nuisance due to illegal encroachments and dumping of rubbish in village pond situated east of Charak Sadan (Vikas Puri), New Delhi; and

(e) if so, the steps taken or proposed to be taken by Government for cleanliness and providing planned infrastructure after removing encroachments in this area?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA): (a) and (b) The Government have been issuing instructions to local bodies including DDA and also the other land owning agencies, from time to time, for removal of encroachments and also for taking effective steps to protect their lands from encroachments.

(c) The concerned agencies have reported that as and when complaints of encroachments are received, action is taken to remove them under the relevant laws.

(d) and (e) DDA has reported to have received the complaint. Action to remove the encroachment has been taken by DDA on 5.10.2001. Further development of the land and pond is to be governed by the provisions of Master Plan-2001.

Heavy Loss to DDA

888. SHRI KHAGEN DAS: Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

(a) whether DDA had suffered a loss of Rs. 1.31 crore because of revision of contract and non-completion of construction work of peripheral storm water drain in Rohini/Dwarka till March, 2000;

(b) whether it is a fact that delay in approval of revised lay out plan, structural foundation and finalisation of drawing has been another factor leading to heavy loss to DDA;

(c) if so, the detailed reasons therefor; and

(d) the steps being taken to check these losses and delays?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATRAYA): (a) to (d) The information is being collected and will be laid on the Table of the House.

Housing scheme for poor

†889. DR. A. K. PATEL: Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

(a) the names of States where scheme for providing houses to the poor at half of the value will be implemented;

(b) the details of the persons to whom the said houses will be provided in each State alongwith the basis thereof; and*

(c) the number of such types of houses proposed to be built in each State?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATRAYA): (a) to (c) The Government has recently decided to launch a new scheme known as Valmiki Ambedkar Awas Yojana to provide shelter or upgrade the existing shelter for people below poverty line in urban slums for achieving the goal of housing for all as outlined in the National Housing and Habitat Policy. This scheme is applicable to all States/Union Territories in the country.

Under the scheme, the following reservations have been earmarked:—

- | | | | |
|------|------------------|---|-------------------|
| (i) | SC/ST | — | not less than 50% |
| (ii) | Backward Classes | — | 30% |

†Original notice of the question was received in Hindi.